

④

F. No. 14-30/CESTAT/CPIO-ND/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-30/2019


Subject: Information sought under RTI Act, 2005.
Sir/Madam,

Please refer to RTI application of Sh. Raj Kumar Singh, (R.K. Singh & Co.) No. Nil dated 20.07.2019) **received** in this office on 25.07.2019, under RTI Act 2005, the information received from **Deputy Registrar/Asstt.Registrar, Custom & Service Tax Branch** containing **33** pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favor of Accounts Officer, CESTAT, New Delhi.


Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT New Delhi
Date: 27.08.2019

Copy to:

Sh. Raj Kumar Singh, (R.K. Singh & Co.)
12, Vidyut Ahhiyanata Colony, C-Block,
Malviya Nagar, Jaipur-302017.

29/8/19
ISSUED ON 
SIGN (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110066



CUSTOMS, SERVICE TAX & ANTIDUMPING BRANCH

I.D.No.14-30/2019

Dated : 28/08/2019

Subject :- Sh. Raj Kumar Singh (R.K.Singh & CO.), RTI application No. Nil
dated 29.07.2019.

Reference:- CPIO I.D. No. 14-30/2019 Dated 26.07.2019 filed by Sh. Raj Kumar
Singh.

Kindly refer to Sh.Raj Kumar Singh R.T.I. application dated
20/07/2019. The required information is as under:-

Please find enclosed the attested Copy of Final Order No,
ST/A/363-366/2012 dated 07.05.2012 passed in appeal ST/363/2007 consisting of (33
pages)at your end.

The CPIO is requested to transmit the same to the applicant.


Encl: 33-Pages


Deputy Registrar
Customs Branch

Head Clerk

To
CPIO,CESTAT,
Delhi





F. No. 14-30/CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-30/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. Raj Kumar Sing No. NIL dated 20.07.2019 **received**, in this office on 25.07.2019, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-30/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 10.08.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.


CPIO
CESTAT New Delhi
Date: 25.07.2019


For Compliance to:

1. Dy. Registrar (Customs & ST Appeal Branch)

Copy to: (For Information)

1. Sh. Raj Kumar Singh, (R.K. Singh & Co.)
12, Vidyut Ahhiyanata Colony, C-Block,
Malviya Nagar, Jaipur-302017

30/7/19
ISSUED ON
SIGN. INSPECTOR SECTION
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110066

29/07/19




Dated 20.07.2019

● **From**

Raj Kumar Singh (R.K. Singh & Co.)
12, Vidyut Abhiyanta Colony, C-Block,
Malviya Nagar, Jaipur - 302017

IP No. 14-30/2019 (CESTAT)

CPIO,
Central Registry
Customs Excise & Service Tax, Appellate Tribunal
Principal Bench, West Block No.2,
R.K. Puram, New Delhi-110066

Respected Sir,

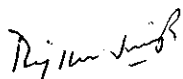
Subject : *In the matter of OIO No. 04/ST/JPR-I/2007 Dated 19.01.2007 to M/s Raj Kumar Singh (R.K. Singh & Co.) 12, Vidyut Abhiyanta Colony, C-Block, Malviya Nagar, Jaipur-302017.*

M/s Raj Kumar Singh (R. K. Singh & Co.) had filled appeal against Order-in-Appeal No. 86(GRM)ST/JPR-I/2007 Dated 13.04.2007. said appeal was listed at Serial No. ST/363/2007 - CU [DB]. Please provide the copy of Final order. Please provide copy of Final Order to Raj Kumar Singh Proprietor (R.K. Singh & Co.) 12, Vidyut Abhiyanta Colony, C-Block, Malviya Nagar, Jaipur-302017.

A Postal Order of Rs. 50/- bearing no. 946860262 dated 22/07/2019 towards prescribed fees are enclosed.

Thanking you,

Yours faithfully,


(Raj Kumar Singh)

Raj
23/7/19

